

**PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY**  
**PART III, SECTION 4]**  
**Food Safety and Standards Authority of India**  
**NOTIFICATION**

**New Delhi, 7<sup>th</sup> June , 2013**

F.No 4/15015/30/2011.- Whereas certain draft regulations to amend the Food Safety and Standards (Packaging and labeling) Regulations, 2011, were published under clause (k) of sub-section (2) of section 92 read with section 23 of the Food Safety and Standards Act, 2006 (34 of 2006) vide notification of the Food Safety and Standards Authority of India number F.No 4/15015/30/2011, dated the 29<sup>th</sup> December, 2011 in the Gazette of India, Extraordinary, inviting objections or suggestions from the persons likely to be affected thereby, till the expiry of a period of ten days from the date on which copies of the Gazette of India in which the said notification was published were made available to the public;

And whereas the copies of the said Gazette of India were made available to the public on the 2<sup>nd</sup> January, 2012;

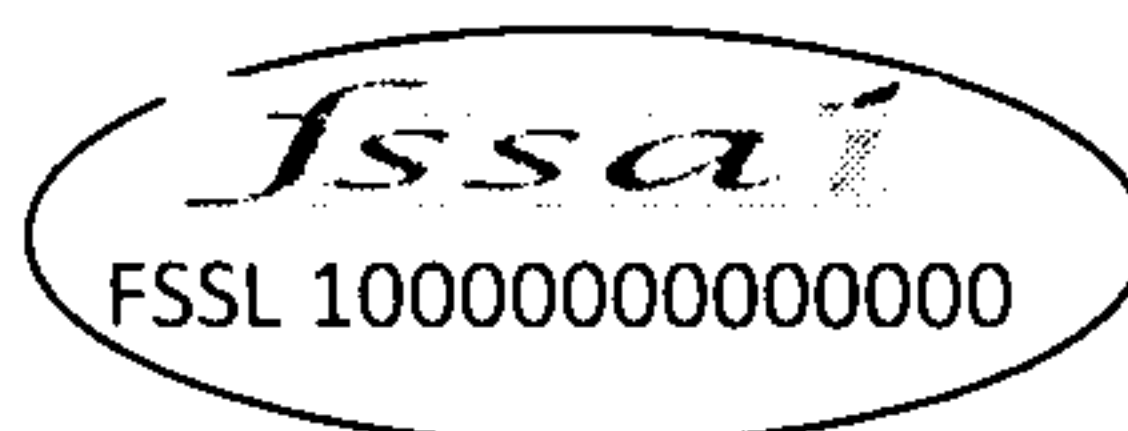
And whereas the objections and suggestions received from the public have been considered by the central Government;

Now, therefore, in exercise of the powers conferred by clause (k) of sub-section (2) of section 92 read with section 23 of the Food Safety and Standards Act, 2006 (34 of 2006), the Food Safety and Standards Authority of India hereby makes the following regulations to amend the Food Safety and Standards (Packaging and labeling) Regulation, 2011, namely;-

**REGULATIONS**

1. Short title and commencement. - (1) These regulations may be called the Food Safety and Standards (Packaging and Labeling) Amendment Regulations, 2013.  
(2) They shall come into force on the date of their final publication in the Official Gazette.
2. In the Food Safety and Standards (Packaging and Labeling) Regulations, 2011, in regulation 2.2 relating to "Labeling",-
  - (a) in sub- regulation 2.2.1, after clause 6, the following clause shall be inserted, namely:-

“(7) License number shall be displayed on the principal display panel in the following format, namely:-



\* Provided that the existing products of a unit shall comply with the requirement of this clause on and after the six months of commencement of the Food Safety and Standards (Packaging and Labeling) Amendment Regulation, 2013”;

[F.No. 4/15015/30/2011]

(K.Chandramouli)  
Chief Executive Officer

Note. - The principal regulation were published in the Gazette of India, Extraordinary vide notification number F. No. 2-15015/30/2010, dated the 1<sup>st</sup> August, 2011.